L. A. Notifications and Declarations

ALAPPUZHA DISTRICT

NOTICE

Under Section 9 (2) of the Kerala Survey and Boundaries Act, 1961

No. B1-967/01. *17th Feburary 2018.*

The subjoined statement is an extract from the survey field register giving particulars of the lands registered and surveyed in the name of concerned. Appeal, if any, against the survey number should be presented within three months from the date of publication of this notice to the officer-in-charge of the survey whose Headquarters is at Alappuzha.

Field map may be obtained on application and payment of the fees prescribed from time to time.

Name of Acquisition—Widening to the Footpath for the residents of Myladumthara Colony.

Schedule

District—Alappuzha.

Taluk—Chengannur. Village—Chengannur.

Sl. No.	*Survey Number*	*Sub division Number*	*Area in Hectares*
1	Bl. No. 7, 211	3/2	00.0075
2	211	4/2	00.0073

(Sd.)
Office of the Special Tahsildar, *Special Tahsildar,*
LA (General), Alappuzha. *Land Acquisition (General).*

ERNAKULAM DISTRICT

1961-ലെ കേരള സർവ്വെയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ 13-ാം വകുപ്പുപ്രകാരമുള്ള പരസ്യം

നമ്പർ ഡി1-1396/2014. 2018 ഫെബ്രുവരി 17.

1. താഴെപ്പറയുന്ന പ്രദേശങ്ങളിലെ റീ-സർവ്വെ ഇപ്പോൾ പൂർത്തീകരിച്ചതായി 1961-ലെ കേരള സർവ്വെയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ (1961-ലെ 37-ാം ആക്ട്) 13-ാം വകുപ്പ് പ്രകാരം ഇതിനാൽ പരസ്യം ചെയ്യുന്നു.

2. പ്രസ്തുത ആക്ടിലെ 14-ാം വകുപ്പിലെ വ്യവസ്ഥകൾ പ്രകാരം ഒരു സിവിൽ കോടതിയുടെ ഡിക്രിമൂലം ഇതിനാൽ പരസ്യം ചെയ്യുന്ന റീ-സർവ്വെ ഭേദഗതി ചെയ്യപ്പെടുന്നില്ലെങ്കിൽ ഈ റീ-സർവ്വെ റിക്കാർഡ് അതിൽ നിർണ്ണയിക്കുകയും രേഖപ്പെടുത്തുകയും ചെയ്തിട്ടുള്ള അതിരുകൾ ശരിയായി നിർണ്ണയിക്കുകയും രേഖപ്പെടുത്തുകയും ചെയ്തിട്ടുണ്ടെന്നുള്ളതിന്റെ തർക്കമറ്റ തെളിവായിരിക്കുന്നതുമാണ്.

പ്രദേശത്തിന്റെ വിവരങ്ങൾ

ജില്ല—എറണാകുളം.

താലൂക്ക്—കണയന്നൂർ. വില്ലേജ്—ഇടപ്പള്ളി നോർത്ത്.

റീസർവ്വെ ടൗൺ ബ്ലോക്ക് നമ്പരുകൾ—1 മുതൽ 287 വരെ.

അസിസ്റ്റന്റ് ഡയറക്ടർ ഓഫീസ്,
സർവ്വെയും ഭൂരേഖയും വകുപ്പ്, (ഒപ്പ്)
റീസർവെ, തൃക്കാക്കര. അസിസ്റ്റന്റ് ഡയറക്ടർ.

MALAPPURAM DISTRICT

NOTIFICATION

Under Section 6 (1) of the Kerala Survey and Boundaries Act, 1961

No.-4516/2017. *16th Feburary 2018.*

Whereas the Government have directed the Survey of land comprised in Survey numbers noted below, it is hereby notified under sub-section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961, that survey operation will be started in the Village soon and the survey numbers of the above said Village noted below will be demarcated and surveyed and that every person claiming to be interested in the registered lands situated within or adjoining the undermentioned lands is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the above said Act, this notification shall be held to be a valid notice to every person having any interest in the undermentioned land.

Under sub-section (3) of the Section 6 of the above said Act, all the registered holders are hereby required:—

(a) to clear within 15 days by cutting down or removing any trees, jungles, fences, standing crops or other material obstructions, the boundaries or any other lines, the clearance of which may be necessary for the purpose of survey; and

(b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and Chainman; and

(c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act, or the Rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

Details of Lands

District—Malappuram.

Taluk—Tirurangadi. Village—Thennala.

Re-Survey No.—198/6.

Extent—24 cent.

Taluk Office, (Sd.)
Tirurangadi. *Tahsildar (LR).*